

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3000  
ANSWERED ON:29.11.2010  
PROVIDENT FUND DEPOSIT BY SCHOOL MANAGERS  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether Provident Fund are being deposited by Public School managers of the country including Gujarat;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the action taken/being taken by the Government against the management of these Public Schools who are not depositing Provident Fund?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): All establishments including public schools covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 are required to comply with the provisions of the Act. Compliance of covered establishments is monitored for detection of default.

In Gujarat there are 2297 public schools covered with 81111 numbers of accounts. Out of this, 59 schools are found defaulting in depositing Provident Fund contribution amounting to Rs.220.32 lakhs.

(d); Action against these defaulting establishments is taken in accordance with the provisions of the Act. This includes assessment of dues under section 7A, attachment of bank accounts, movable and immovable property and arrest of defaulters under section 8B to 8G of the Act.